

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: W.P.(PIL)(sr).No.565 of 2024

PROCEEDING SHEET

S. No.	DATE	ORDER	OFFICE NOTE
1.	25.01.2024	<p><u>CJ & JAK, J</u></p> <p style="text-align: center;"><u>W.P.(PIL)(sr).No.565 of 2024</u></p> <p>Mr. Prabhakar Chikkudu, learned counsel for the petitioner.</p> <p>Mr. Mohammed Imran Khan, learned Additional Advocate General for the State of Telangana.</p> <p>Learned counsel for the petitioner submits that he has complied with all the office objections. It is further submitted that the petitioner could not file Memo bearing C.No.12425/Land Admin.II(2)/2023 as a copy of the same was not supplied to the petitioner under the Right to Information Act, 2005.</p> <p>In view of aforesaid submission, office is directed register this petition as a Public Interest Litigation (PIL).</p> <p>Let the same be listed for analogous hearing along with W.P.(PIL).No.45 of 2023.</p> <p style="text-align: right;">_____ CJ (AAJ)</p> <p style="text-align: right;">_____ JAK, J</p> <p>LUR</p>	<p>Note: Transferred to (i/o) folder before corrections, if any. B/o lur</p>